

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 3795/Del/2015
Assessment Year: 2007-08**

**ITA No. 2695/Del/2019
Assessment Year : 2007-08**

Shri Ravindra Kumar Bothra (Prop. Ridhi Suit House), 604, Gali Ghanteshwar, Katra Neel, Chandni Chowk, Delhi – 110008 (PAN: ABMPB8970D)	vs	Income Tax officer, Ward 47(3), New Delhi.
(Appellant)		(Respondent)

**Appellant by: None
Respondent by: Shri M. Barnwal, Sr. DR**

**Date of hearing : 22.01.2021
Date of pronouncement : 22.01.2021**

ORDER

PER G.S. PANNU, VICE PRESIDENT

These appeals by the assessee are directed against the order of learned Commissioner of Income Tax(A)-16, New Delhi dated 10.04.2015 and 29.01.2019 respectively and pertain to assessment year 2007-08.

2. The assessee, vide letter dated 21.01.2021, has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 22nd January, 2021.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

‘GS’

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar